

**GOVERNMENT OF INDIA**  
**MINISTRY OF HUMAN RESOURCE DEVELOPMENT**  
**DEPARTMENT OF HIGHER EDUCATION**  
**LOK SABHA**  
**UNSTARRED QUESTION No. 59**  
**TO BE ANSWERED ON 18.07.2016**

**Admission Process in Universities**

59. PROF. SAUGATA ROY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Hon'ble Delhi High Court has directed to centralise the admission process under the Sports/Extra Curricular Activities Quota to the Universities in Delhi;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to ensure the implementation of the order of the High Court;
- (d) whether the Government has noticed any college to be admitting students in violation of the said direction of the Court; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

**ANSWER**  
**MINISTER OF HUMAN RESOURCE DEVELOPMENT**  
**(SHRI PRAKASH JAVADEKAR)**

(a) to (e): University of Delhi has reported that the Hon'ble High Court of Delhi in WPC No. 4786/2016 vide order dated 23.05.2016 asked the University about the procedure being adopted by the University for admission of the students under sports quota. The matter is listed for further hearing on 17.08.2016.

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